

Government of Jammu and Kashmir  
Department of Law, Justice and Parliamentary Affairs  
Civil Secretariat  
**Srinagar/Jammu**  
\*\*\*\*\*

Subject:-Litigation Reforms and effective monitoring of Litigation in Union territory of  
Jammu and Kashmir-Appointment of Officer In charge(OIC) Litigation.

**GOVERNMENT ORDER NO: - 16432 - JK (LD) of 2025**

**DATED:- 10 - 11 - 2025**

Sanction is hereby accorded to the appointment of Officer's of Jal Shakti Department as Officer In charge (OIC) Litigation for the cases mentioned in annexure to this Government Order including Contempt Petition if any, pending before Hon'ble High Court of J&K and Ladakh/Central Administrative Tribunal/ any other forum.

The terms and conditions of appointment of the OIC shall be governed by the provisions of Government Order No.1673-JK(LD) of 2021 dated 24.03.2021.

**By order of Government of Jammu and Kashmir.**

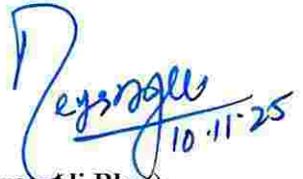
Sd/-  
(Achal Sethi)  
Secretary to Government

Dated: - 10.11.2025

No:-LAW-OIC/11/2025

Copy to the:-

1. Learned Advocate General, J&K.
2. Financial Commissioner (Additional Chief Secretary) Jal Shakti Department
3. Principal Secretary to Hon'ble Lieutenant Governor, Raj Bhawan.
4. Joint Secretary (J&K), Ministry of Home Affairs, Government of India.
5. Registrar General, High Court of J&K and Ladakh, Jammu/Srinagar.
6. Principal Secretary to Hon'ble Chief Justice, High Court of J&K and Ladakh.
7. Director Litigation , Srinagar/ Jammu.
8. Law Officer concerned
9. Officer In Charge Litigation(OIC).
10. Private Secretary to Chief Secretary for information of Chief Secretary.
11. Private Secretary to Secretary Law.
12. Incharge Website.
13. Government Order file.
14. Concerned file.

  
(Reyaz Ali Bhat)

Deputy Legal Remembrancer



**Annexure to the Government Order No:- 16432 - JK(LD) of 2025 dated 10.11.2025.**

<b>S.No.</b>	<b>Title of case</b>	<b>OIC</b>
<b>1</b>	Case titled VIREN KUMAR Versus U.T OF J&K AND OTHERS in O.A NO. 52/2025.	<b>Mr. Er. Abhishek Anand, Assistant Executive Engineer.</b>
<b>2</b>	Case titled ROHIT KUMAR SHARMA V/s U.T. OF J&K AND OTHERS in TA NO. 8210/2021.	<b>Mr. Sahil Mahajan Under Secretary to Government Jal Shakti Department.</b>
<b>3</b>	Case titled Mst. Hajra and anr Versus U.T of Jammu and Kashmir and ors.	<b>Mr. Afroz Ahmad Rather, Executive Engineer, FBI Division, Tangmarg.</b>
<b>4</b>	Case titled Mohammad Ismail Gojer V/s Commissioner secretary I&FC & Others.	<b>Mr. Shabir Alamgir, Executive Engineer, I&amp;FC, Division, Handwara.</b>
<b>5</b>	Case titled RITESH SHARMA VERSUS UNION TERRITORY OF J&K AND ORS. in O.A No.571/2022.	<b>Mr. Sahil Mahajan, Under Secretary to Government Department.</b>
<b>6</b>	Case titled Abdul Rahim Wani Versus U.T of J&K and Ors. in O.A No. 293/2024.	<b>Executive Engineer PHE Mechanical Rural Division Balgarden Srinagar.</b>

*Perseger Jm*